

14

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 790/(MAH)/2017
CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

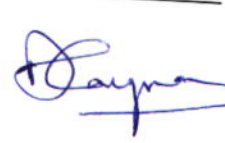
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 05.09.2017

NAME OF THE PARTIES:

SFS Business Solutions Pvt. Ltd.
V/s.

Videocon Telecommunications Ltd

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

| S. No. | NAME | DESIGNATION | SIGNATURE |
|--------|---|-------------|---|
| 14 | Adv. Kamlesh Dayma For Belcay Legal. | Petitioner |  |

ORDER

TCP No. 790/ I&BP/NCLT/MB/MAH/2017

The Petitioner Counsel is present.

On verification of the record, since it appears that Form under Insolvency & Bankruptcy Code, 2016 has not been filed on or before 15.7.2017, this Company Petition is abated with liberty as mentioned in the Notification dated 29.6.2017.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)